



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

No. 132

WEDNESDAY, 05 OCTOBER 2011

11.30 A.M

1. **NATIONAL ANTHEM (To be played)**

2. **QUESTIONS**

(a) **POSTPONED STARRED QUESTIONS TO BE ORALLY ANSWERED**

- (1) Postponed Starred Question No.17C tabled by Shri Pratap Gawas, MLA regarding 'Chapter Cases filed by the Margao Police', (originally slated for answer on 17.03.2011) to be orally answered.
- (2) Postponed Starred Question No.19B tabled by Shri Vijay Pai Khot, MLA regarding 'Criminal Cases reported and Charge sheeted' in the State of Goa, (originally slated for answer on 17.03.2011) to be orally answered.
- (3) Postponed Starred Question No.20A tabled by Shri Anant Shet, MLA regarding 'Individual/Establishment enjoying the right of Evacuee Property', (originally slated for answer on 17.03.2011) to be orally answered.
- (4) Postponed Starred Question No.1A tabled by Shri Milind Naik, MLA regarding 'Expansion of Hospet-Marmugao Railway Line', (originally slated for answer on 7.04.2011) to be orally answered.

(b) STARRED QUESTIONS

Questions in Starred list (Corrected) to be orally answered.

(c) POSTPONED UNSTARRED QUESTIONS TO BE LAID ON THE TABLE

(1) Postponed Unstarred Question No.60 tabled by Shri Manohar Parrikar, Leader of Opposition regarding 'Cases Referred to CBI', (originally slated for answer on 24.03.2011) to be laid on the Table.

2) Postponed Unstarred Question No.13 tabled by Shri Dayanand Narvekar, MLA regarding 'The Recruitment on permanent/temporary/contract basis in Education Department', (originally slated for answer on 25.03.2011) to be laid on the Table.

3) Postponed Unstarred Question No.3 tabled by Shri Anant Shet, MLA regarding 'Evacuee Properties located all over the State', (originally slated for answer on 31.03.2011) to be laid on the Table.

(d) UNSTARRED QUESTIONS

Replies to Questions in Unstarred list (Corrected) to be laid on the Table

3. OBITUARY REFERENCE

SPEAKER to make obituary reference to the passing away of Shri Pandurang Bhatale, Ex-MLA from Bicholim Constituency who was a member of the Second Legislative Assembly of the State of Goa in the year 1994.

4. PAPERS TO BE LAID

(1) **SHRI DIGAMBAR KAMAT, Chief Minister** to lay the following :

(a) 30th Annual Report of Goa Handicrafts Rural and Small Scale Industries Development Corporation Limited for the year 2009 – 2010.

I. The following Notifications published under Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005).

(a) Notification No. 4/5/2005-Fin (R & C) (87) dated 19/04/2011 published in the Official Gazette, Series I No. 2 (Extraordinary No. 2) dated 19/04/2011.

(b) Notification No.4/5/2005-Fin (R & C) (88) dated 30/06/2011 published in the

Official Gazette, Series I No. 13 (Extraordinary) dated 01/07/2011.

- II. The following Notifications published under Goa Tax on Entry of Goods Act, 2000.
- (a) Notification No.5/7/2008-Fin (R & C) dated 13/04/2011 published in the Official Gazette, Series II No. 1 (Extraordinary) dated 13/04/2011.
 - (b) Notification No. 5/7/2008-Fin (R & C) dated 25/08/2011 published in the Official Gazette, Series II No. 22 dated 03/09/2011.
- III. The following Notifications published under Goa Excise Duty Act, 1964 (Act 5 of 1964).
- (a) Notification No.1/3/2011-Fin (R & C) dated 24/03/2011 published in the Official Gazette, Series I No. 52 (Extraordinary) dated 24/03/2011.
 - (b) Notification No. 1/3/2011-Fin (R & C) dated 29/03/2011 published in the Official Gazette, Series I No. 52(Extraordinary)dated 30/03/2011.
- (2) **SHRI NILKANTH R. HALARNKAR, Minister for Tourism, Housing & Ports** to lay the Audit Report on Goa Housing Board for the year 2007 – 2008.
- (3) **SHRI FILIPE NERY RODRIGUES, Minister for Water Resources, Forest & Legal Metrology** to lay the following:
- (a) The Goa Legal Metrology Rules, 2011.
 - (b) Thirteenth Annual Accounts Report of the Goa Forest Development Corporation Ltd. for the year 2009 – 2010.
 - (c) Separate Audit Report and Audit of the Annual Accounts of Goa Tillari Irrigation Development Corporation for the year 2007 – 2008.
- (4) **SHRI RAMKRISHNA M. DHAVALIKAR, Minister for Transport** to lay The Audit Report and Accounts for the year (2009 – 2010) for the year ended 31st March, 2010 from 1st April, 2009 of Goa State Commission for Backward Classes.
- (5) **SHRI MANOHAR AZGAONKAR, Minister for Panchayati Raj** to lay the Goa Scheme for immediate Relief (Third Amendment) Rules, 2011.

5. **CALLING ATTENTIONS**

(1) **SHRI PANDURANG DHAVALIKAR**, MLA to call the attention of the Minister for Revenue to the following:

“Fear and anxiety caused in the minds of people because of the destruction caused due to passing of underground Gas Pipeline from Amona ,Khandola,Betki-Orgao and Bhoma and the surrounding areas of Priol Constituency.”

(2) **SHRI MAUVIN GODINHO**, Hon.Dy.Speaker to call the attention of the Minister for Revenue to the following:

“Grave anxiety in the minds of the people of Goa and particularly the people of Vasco-da-Gama in regard to the dangerous Naptha pipeline from Vasco to Zuarinagar.It is the opinion of the people that the safety aspect are being compromised by the neglect of the Company i.e. ZIL, National Highway and the other agencies involved as well as the monitoring agencies like Goa Pollution Control Board. Steps taken by the Government to allay the fears of the people.”

6. **ASSENT TO BILLS**

SECRETARY to report assent of the Governor to the following Bills:

(1) The Goa Appropriation (No.3) Bill, 2011

(2) The Goa Registration of Tourist Trade (Amendment) Bill, 2011.

7. **REPORT OF BUSINESS ADVISORY COMMITTEE**

1. **SHRI DIGAMBAR KAMAT**, Chief Minister to present the Third Report, 2011 of the Business Advisory Committee; and

ALSO to move the following:

“This House do agree with the Third Report (2011) of the Business Advisory Committee”.

8. **REPORT OF THE PUBLIC ACCOUNTS COMMITTEE FOR THE YEAR 2004-2005 .**

SHRI MANOHAR PARRIKAR, Chairman to present the Sixty Seventh report of the Public Accounts Committee .

9. PRESENTATION OF SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2011-2012(FIRST BATCH)

SHRI DIGAMBAR KAMAT, Chief Minister to present the following:

- (a) Statement showing the Supplementary Demands for Grants for the year 2011-2012 (First Batch)
- (b) Detailed Supplementary Demands for Grants for the year 2011-2012(First Batch).

10. DISCUSSION AND VOTING ON SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2011-2012(First Batch)

11. INTRODUCTION, CONSIDERATION AND PASSING OF THE CONNECTED GOA APPROPRIATION (NO. 4) BILL, (RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS, 2011-2012(FIRST BATCH)

SHRI DIGAMBAR KAMAT, Chief Minister to move for leave to introduce the Goa Appropriation (No.4) Bill, 2011

ALSO to introduce the Bill.

SHRI DIGAMBAR KAMAT, Chief Minister to move that the Goa Appropriation (No.4) Bill, 2011 be taken into consideration.

Also to move that the Bill be passed.

12. RE-CONSIDERATION AND PASSING OF GOA LOKAYUKTA BILL,2003 (BILL NO.23 OF 2003)

SHRI DIGAMBAR KAMAT, Chief Minister to move leave for Re-consideration of Goa Lokayukta Bill, 2003 (Bill No.23 of 2003)

ALSO to move that the Bill be passed.

13. **GOVERNMENT BILLS- INTRODUCTION, CONSIDERATION AND PASSING**

SHRI FILIPE NERY RODRIGUES, Minister for Water Resources to move for leave to introduce the Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2011.

ALSO to introduce the Bill.

SHRI FILIPE NERY RODRIGUES, Minister for Water Resources to move that the Goa Tillari Irrigation Development Corporation (Amendment) Bill, 2011 be taken into consideration.

ALSO to move that the Bill be passed.

ASSEMBLY HALL
PORVORIM -GOA
5TH OCTOBER, 2011

N. B. SUBHEDAR
SECRETARY